

FIR NO: 95/18

PS: Bara Hindu Rao

Under Section: 376/354C/506 IPC

State vs Tarun Jain @ Tushar

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for the applicant.

Heard. Record perused.

Perusal of record reveals that matter was transferred to Central District by Ld. ASJ-09 (POCSO)/West vide order dated 02.06.2020 observing that matter pertains to Central District.

However, perusal of record reveals that vide order dated 27.09.2019, of Hon'ble High Court had transferred the trial of the present matter to West District.

It appears that the said order was not brought to the notice of Ld. ASJ by State and order dated 02.06.2020 was passed due to inadvertence. In these circumstances, the application is directed to be sent to the concerned court on duty today in West District immediately.

Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 146/18

PS: Timarpur

Under Section: 304 IPC

State vs Raja Babu @ Gandhi

12.06.2020

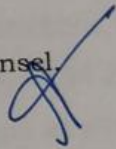
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ayub Ahmed Qureshi, Ld. Counsel for
applicant.

Reply filed by IO.

The accused is seeking interim bail for 45 days in view of pandemic COVID-19. However, the report filed by IO reveals that accused is involved in one more case i.e. FIR No. 134/18, U/s 354/323/506 IPC & 7/8 POCSO Act, PC Bheera, District Khiri, U.P. Therefore, it is clear that the applicant does not fulfill the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020. **In these circumstances, the application seeking interim bail stands dismissed.**

Copy of this order be given dasti to Ld. Counsel.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 15/19

PS: I.P Estate

Under Section: 392/397/34 IPC

State vs Vinay

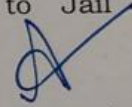
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Mahesh Kumar, Ld. Counsel for accused.
Arguments on bail heard.

The case of prosecution in nutshell is that accused in furtherance of his common intention robbed the complainant of her jewellery and mobile phone. On query, Ld. APP submits that the charges against the accused are under Section 392/34 IPC only as the weapon was used by other co-accused who is absconding.

The investigation is complete and the chargesheet has already been filed. In the facts and circumstances of the case and considering spirit of the direction of Apex Court and High Court for decongestion of jails, accused is admitted to bail on furnishing PB in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent.

Copy of this order be given dasti to Ld. Counsel.
Another copy of this order shall also be sent to Jail Superintendent for compliance.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 191/19

PS: Karol Bagh

Under Section: 302/307/120-B/34/201 IPC & 25/27 Arms Act

State vs Akash@ Sanju

12.06.2020

Fresh bail application received for grant of interim bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Komal Sharma, Ld. Counsel for accused.

State to file reply through SHO/IO inter alia with regard to assertions made at para no. 3 to 6.

Put up for hearing on **23.06.2020**.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 09/20

PS: ODRS

Under Section: 356/379/411/34 IPC

State vs Gautam

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Anil Kumar Mishra, Ld. Counsel for applicant.

Arguments heard.

No report of previous involvement has been filed by IO despite directions.

Applicant is in custody since 30.05.2020. The offences involved attract maximum punishment of three years. Recovery has already been effected. Therefore, in the facts and circumstances of the case, accused Gautam is admitted to bail on furnishing of personal bond in sum of Rs. 10,000/- to the satisfaction of jail superintendent.

Copy of this order be given dasti to Ld. Counsel for applicant/accused. Another copy of order be sent to Jail Superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 146/18

PS: Timarpur

Under Section: 304 IPC

State vs Raja Babu @ Gandhi

12.06.2020

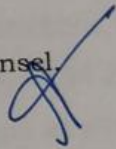
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ayub Ahmed Qureshi, Ld. Counsel for applicant.

Reply filed by IO.

The accused is seeking interim bail for 45 days in view of pandemic COVID-19. However, the report filed by IO reveals that accused is involved in one more case i.e. FIR No. 134/18, U/s 354/323/506 IPC & 7/8 POCSO Act, PC Bheera, District Khiri, U.P. Therefore, it is clear that the applicant does not fulfill the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020. **In these circumstances, the application seeking interim bail stands dismissed.**

Copy of this order be given dasti to Ld. Counsel.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 15/19

PS: I.P Estate

Under Section: 392/397/34 IPC

State vs Vinay

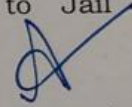
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Mahesh Kumar, Ld. Counsel for accused.
Arguments on bail heard.

The case of prosecution in nutshell is that accused in furtherance of his common intention robbed the complainant of her jewellery and mobile phone. On query, Ld. APP submits that the charges against the accused are under Section 392/34 IPC only as the weapon was used by other co-accused who is absconding.

The investigation is complete and the chargesheet has already been filed. In the facts and circumstances of the case and considering spirit of the direction of Apex Court and High Court for decongestion of jails, accused is admitted to bail on furnishing PB in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent.

Copy of this order be given dasti to Ld. Counsel.
Another copy of this order shall also be sent to Jail Superintendent for compliance.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 191/19

PS: Karol Bagh

Under Section: 302/307/120-B/34/201 IPC & 25/27 Arms Act

State vs Akash@ Sanju

12.06.2020

Fresh bail application received for grant of interim bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Komal Sharma, Ld. Counsel for accused.

State to file reply through SHO/IO inter alia with regard to assertions made at para no. 3 to 6.

Put up for hearing on **23.06.2020**.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 09/20

PS: ODRS

Under Section: 356/379/411/34 IPC

State vs Gautam

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Anil Kumar Mishra, Ld. Counsel for applicant.

Arguments heard.

No report of previous involvement has been filed by IO despite directions.

Applicant is in custody since 30.05.2020. The offences involved attract maximum punishment of three years. Recovery has already been effected. Therefore, in the facts and circumstances of the case, accused Gautam is admitted to bail on furnishing of personal bond in sum of Rs. 10,000/- to the satisfaction of jail superintendent.

Copy of this order be given dasti to Ld. Counsel for applicant/accused. Another copy of order be sent to Jail Superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 30/20

PS: Rajinder Nagar

Under Section: 452/307/34 IPC

State vs Ankit

12.06.2020

Fresh bail application received for grant of regular bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Sanjeev Kumar, Ld. Counsel for applicant
/accused.

Deputed IO in person.

Reply filed by IO. Copy supplied.

At request, put up for arguments on 23.06.2020
through VC.



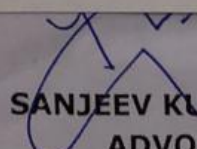
Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

DATED : /06/2020


SANJEEV KU
ADVOC

FIR NO: 478/18

PS: Burari

Under Section: 452/306/506/324/427/34 IPC

State vs Sanjay Tiwari & ors

12.06.2020

Fresh bail application received for grant of bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. B.S. Tiwari, Ld. Counsel for applicant.
State to file reply through concerned SHO/IO.

Put up for arguments on 26.06.2020. The interim bail of accused as extended previously vide order dated 16.05.2020 shall remain extended till then i.e. 26.06.2020.

Copy of this order be given dasti to Ld. Counsel.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

... appearing before Sh. Manoj
Kashyap, Ld. A.S. 5, Central. Trial Ho
Certs. Delhi
... Tiwari

FIR NO: 154/20

PS: Burari

Under Section: 304 IPC

State vs Birender @ Virender Kr. Yadav

12.06.2020

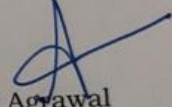
Fresh bail application received for grant of interim bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. S.K Sharma, Ld. Counsel for applicant.
IO SI Yogender in person.

Reply filed by IO. However, the response of State qua the assertions made at para no. 9 to 11 of the bail application is not there.

In these circumstances, the State shall file reply through IO/SHO qua the said assertions.

Put up for hearing on **16.06.2020 through VC.**


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 134/15

PS: Lahori Gate

Under Section:394/395/397/412/120B IPC & 25/27 Arms Act

State vs Mohd Nazim

12.06.2020

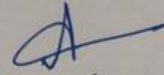
Fresh bail application received for grant of interim bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant.

State shall file reply through IO/SHO mentioning the offences involved, the previous involvement and qua assertions made at Para 3 of application. Report regarding conduct of accused in jail and copy of his custody warrants shall be filed by the concerned Jail Superintendent.

Put up on 22.06.2020.




Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

At this stage, Ld. Counsel for applicant has appeared. He is apprised of the order and of the next date of hearing.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO:

PS: Roop Nagar

Under Section:

State vs Garvit Sikri

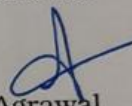
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Nitya Sharma, Ld. counsel for applicant.

Reply filed by IO. As per same, no case has been registered against the applicant.

At this stage, Ld. Counsel seeks liberty to withdraw the present application. Hence, present application is **dismissed as withdrawn.**

Copy of the order be given dasti to Ld. Counsel for applicant.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 191/19

PS: Karol Bagh

Under Section: 302/34 IPC

State vs Dev Arjun

Through Video Conferencing

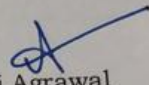
12.06.2020

Fresh bail application received for grant of regular bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Vikrant Chaudhary, Ld. Counsel for applicant.

This is a regular bail application. The concerned court is of Sh. Naveen Kumar Kashyap, Ld. ASJ. Ld. Counsel has made specific request for listing the same before concerned court. In these circumstances, be placed before Sh. Naveen Kumar Kashyap, Ld. ASJ as and when he is on roaster duty (in case of extension of suspension of work) or on 17.06.2020 whichever is earlier.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 172/19

PS: Kamla Market

Under Section: 370/376/109/34 IPC & 4/5/6 ITP Act

State vs Harish Arora

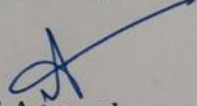
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. K.C Chopra, Ld. Counsel for applicant/accused
(through VC)

Reply filed by IO. State shall arrange to supply the reply electronically to the counsel for applicant.

No report regarding service to victim has been received from concerned SHO. This is the second date where no report has been received qua victim. In these circumstances, concerned SHO is directed to show cause for the said lapses. In the meantime, victim be issued notice of present application afresh through concerned DCP as well as through concerned SHO who may serve her electronically or by physical mode as deem fit.

At this stage, it is informed by Ld.APP for State that as per the information received from IO, since, victim is resident of Andhra Pradesh, longer time would be require to serve her. In these circumstances, **put up for arguments on bail application on 27.06.2020 through VC.**


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 303/14

PS: Subzi Mandi

Under Section:302/307/120B/34 IPC & 25/27 of Arms Act

State vs Surender

12.06.2020

Fresh bail application received for grant of interim bail of accused /applicant

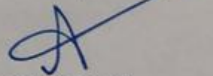
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Neeraj Kumar Jha, Ld. counsel for applicant
/accused (through VC)

By this application, accused seeks extension of interim bail for a period of 60 days which was granted to him vide order dated 18.05.2020. The copy of the order has been placed on record by the counsel.

Heard. Considered.

In the facts and circumstances of the case and in view of the assertions made in the application regarding isolation of his wife, due to she being suspect case of Corona and for taking care of his minor children, **the interim bail of accused as granted vide order dated 18.05.2020 stands extended for a period of 30 days w.e.f from 15.06.2020 on the same terms and conditions as imposed vide order dated 18.05.2020.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused. Another copy of order be sent to concerned jail superintendent for information.


Anuj Agrawal
ASJ-03/Central
THC/Delhi

FIR NO: 19/19

PS: HNZ Rly Stn.

Under Section: 367/377/394/324 IPC & 6 POSCO Act

State vs Firoz

12.06.2020

Fresh bail application received for grant of interim bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. S. Haq, Ld. Counsel for applicant
IO Inspector Shiv Charan Meena in person.

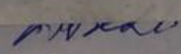
Reply filed by IO. The IO shall file detailed reply by next date of hearing.

The prosecutrix be also issued notice as per Annexure A of Practice Directions issued by Hon'ble High court and the report of service shall accordingly be filed by IO, having been duly certified by concerned SHO.

Put up for hearing on 20.06.2020.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020



FIR NO: 383/13

PS: Burari

Under Section: 363/364A/302/468/471/120B/34 IPC

State vs Gautam Jain & ors (Mukesh Kumar Sharma)

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ashish Kumar, Ld. Counsel for applicant
/accused.

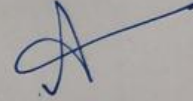
IO SI Yogender Singh in person.

Reply filed by IO, however, same is incomplete.

The State shall file complete report regarding previous
involvement of accused in any of offence through concerned SHO/IO.

Concerned jail superintendent shall also file report
regarding conduct of accused at jail and copy of his custody warrant.

Put up for arguments on **22.06.2020.**



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 162/20

PS: Subzi Mandi

Under Section: 307/452/34 IPC

State vs Rajesh

12.06.2020

Fresh bail application received for grant of regular bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Deepak Sharma, Ld. Counsel for accused.

Reply filed by IO. Copy be supplied.

Presence of IO is required as Ld. Counsel for accused wants to address arguments qua the CCTV footage.

IO be called alongwith case diary on next date of hearing.

Put up for arguments on 19.06.2020.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 124/18

PS: I.P Estate

Under Section: 21/61/85 NDPS ACT

State vs Sanjay Gandhi

12.06.2020

Fresh bail application received for grant of regular bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Anwar Ahmed Khan, Ld. Counsel for
applicant/accused (through VC)

IO SI Prem Kumar in person.

Reply filed by IO perused. Arguments heard.

It is submitted by Ld. Counsel that accused is in custody since 02.06.2018 and the allegations against accused are for possession of 53 grams of smack which is intermediary quantity.

Heard. Considered.

The allegations against accused are grave and serious. Even the High powered committee while giving various directions for decongestion of jail has specifically excluded the offence under NDPS Act for grant of interim bail apparently for the reason of the gravity of the offence and the ill effect of the narcotics to the society at large. Therefore, in the facts and circumstances of the case and gravity of the offence, I am not inclined to grant bail to accused. Accordingly, **bail application of accused Sanjay Gandhi stands dismissed.**

Copy of the order be given dasti to Ld.counsel for applicant/accused. Another copy be sent to concerned jail superintendent for information.

Anuj Agrawal

ASJ-03/Central

THC/Delhi/12.06.2020

FIR NO: 121/19

PS: Roop Nagar

Under Section: 392/394/397/411/34 IPC

State vs Shivam Rajput & ors

12.06.2020

Fresh bail application received for grant of bail of accused /applicant.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State.

Sh. R.P. Singh, Ld. Counsel for applicant.

Reply filed by IO.

As per the allegation, accused Shivam robbed the victim of his mobile phone after stabbing him on his wrist and middle finger. The chargesheet has already been filed. Therefore, in the fact and circumstances of the case and considering the spirit of various directions of Apex Court and High Court for decongestion of jails, accused is admitted to bail on furnishing PB SB in the sum of Rs. 10,000/- to the satisfaction of Ld. Duty MM or Jail Visiting Magistrate.

Copy of this order be given dasti to Ld. Counsel.

Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 329/18

PS: Sarai Rohilla

Under Section: 392/397/302/411/34 IPC

State vs Raja Babu

12.06.2020

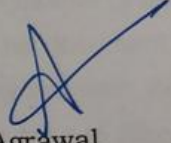
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Ms. Archana Chhibbar, Ld. Counsel for applicant.

Medical documents pertaining to mother of accused has been filed by Ld. Counsel today. However, no reply has been filed by IO despite directions.

Let a show cause notice be issued to concerned IO for the lapses. In the meantime, State is directed to file reply through concerned SHO/IO inter-alia qua assertions made at Para 'F' of application.

The document filed today shall also be verified by concerned SHO/IO without fail.

Put up for hearing on 19.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 170/15

PS: I.P Estate

Under Section: 392/394/397/307/34 IPC

State vs Danish

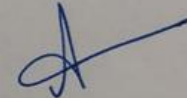
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Harsh Hardy ,Ld. Counsel for applicant/accused
(through VC)

The counsel has appeared through VC, however, there is poor connectivity on his part. Some time the video is blurred and sometime the audio is disturbed. Even otherwise, no report has been filed by IO despite directions dated 05.06.2020 and 10.06.2020.

Let show cause notice be issued to concerned IO to explain the said lapse in writing. In the meantime, the report in terms of the order dated 05.06.2020 and 10.06.2020 shall be filed by concerned SHO without fail on next date of hearing.

Put up for hearing through **VC on 15.06.2020.**
Concerned official to intimate the next date of hearing to the counsel for applicant.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 34/14

PS: Prasad Nagar

Under Section: 302/394/411 IPC

State vs Deepak Kumar

12.06.2020

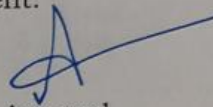
Fresh bail application received for grant of bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant.

State shall file reply through IO/SHO mentioning the offences involved and the previous involvement. Report regarding conduct of accused in jail and copy of his custody warrants shall be filed by the concerned Jail Superintendent.

Put up on 20.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 363/18

PS: Prasad Nagar

Under Section: 406/420/468/417/120B IPC

State vs Pushkar Mittal

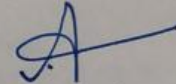
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Archit Kaushik, Ld. Counsel for applicant/accused
(through VC)

Report from jail superintendent has been received and perused. The applicant is seeking interim bail on the ground that he is having very high sugar level and therefore, more prone to catching the COVID-19 infection in jail. As per report of concerned jail superintendent, the accused is high risk patient as his blood sugar level is quite high and has also complained about pain in joints and weakness.

Therefore, in the facts and circumstances of the case and considering the medical condition of accused, **accused is admitted to bail on interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of jail superintendent.** On expiry of period of 45 days, accused shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of order be sent to Jail Superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 378/14

PS: Lahori Gate

Under Section: 394/395/397/506/342/201/412/34 IPC

State vs Roop Singh @ Vicky & ors

12.06.2020

Bail application of applicant/accused Subhash.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Shammi Sudhakar, Ld. Counsel for applicant.

Arguments heard.

The applicant is seeking interim bail in the instant case on the ground that his wife is suffering from mental disorder and he has to search for a groom for his elder daughter who is of marriageable age.

However, perusal of the report of the IO reveals that the wife of the accused is being treated on OPD basis and there is nothing on the record to suggest that she is suffering from any serious mental illness requiring support of her husband.

The plea of looking for groom for his daughter does not disclose good grounds to be entertained as any such attempt on the part of accused during this pandemic may entail serious consequences thereby challenging his own safety as well as safety of prospective groom and his family members. In these circumstances, I am not inclined to grant interim bail to the applicant.

The application for interim bail of the applicant is dismissed *accordingly.*

Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 213/17

PS: Karol Bagh

Under Section: 394/398/34 IPC & 25/27/54/59 Arms Act

State vs Vinay

Through Video Conferencing

12.06.2020

Fresh bail application received for grant of regular bail of accused /applicant

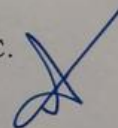
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Vineet Jain, Ld. Counsel for applicant.

The application for regular bail has been filed. However, during the course of arguments, it is submitted by Ld. Counsel that he is restricting his prayer for grant of interim bail on the ground of illness of his father as he is the only adult male member to look after him.

Reply filed by IO. However, the response qua assertions of illness as stated at para 7 of application is not there. In these circumstances, concerned SHO/IO shall file reply qua assertions made at para 7. the medical document filed along with application shall also be verified.

Put up for hearing on 16.06.2020 through VC.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 63/18

PS: Sarai Rohilla

Under Section: 302 IPC

State vs Ashish Kumar

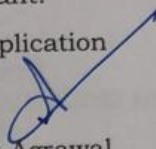
12.06.2020

Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Narender Kumar, Ld. Counsel for applicant.

At request of Ld. Counsel, the present application
stands dismissed as withdrawn.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 130/14

DC, Kamla Market

Under Section: 419/420/365/392/395/412/120B/34 IPC

State vs Yadvender @ Guddu Yadav

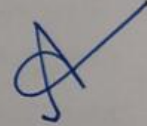
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. B.K Singh, Ld. Counsel for applicant/accused
(through VC)

It is submitted by Ld. Counsel that co-accused namely Vasudev Prasad has been granted interim bail vide order dated 29.05.2020. It is further submitted that co-accused Sanjay has also been granted interim bail vide order dated 06.05.2020.

Concerned official is directed to place copy of said interim bail orders as well as any other order passed with respect to present FIR on record.

Put up for hearing on **15.06.2020 through VC.**



Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 356/17
PS: Hauz Qazi
Under Section: 302 IPC
State vs Desh Raj @ Desu & ors

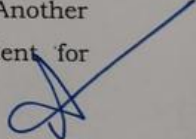
Through Video Conferencing
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Kartik Dabas, Ld. Counsel for applicant.
Reply by IO as well as Jail Superintendent has been received.

The applicant is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee. It is further submitted by Ld. Counsel that accused is in custody since last 10 years and interim bail for a period of 7 to 10 days may be granted to him so as to visit his aged mother as she cannot visit him in jail due to current pandemic.

The reply filed by IO as well as Jail Superintendent suggests that applicant is involved in other offences of similar nature including one under MCOCA. The case of applicant is not covered by the guidelines as laid down vide minutes dated 18.05.2020 as he does not have clean antecedents. Therefore, I am not inclined to grant interim bail to the applicant. **Accordingly, the application for interim bail stands dismissed.**

Copy of this order be given dasti to Ld. Counsel. Another copy of this order shall also be sent to Jail Superintendent for information.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
12.06.2020

FIR NO: 189/20

PS: Civil Linesh

Under Section: 394/411/34 IPC

State vs Sumit

Through Video Conferencing

12.06.2020

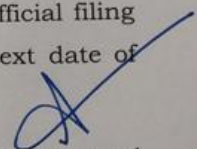
Fresh bail application received for grant of regular bail of accused /applicant

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Vinay Tyagi, Ld. Counsel for applicant.

Reply filed by IO.

As per the reply, the earlier bail application of accused has been rejected vide order dated 28.05.2020 by Ld. ASJ. However, the copy of said order has not been filed on record by Ld. Counsel. Ld. Counsel may place the copy of same on record either physically or electronically. Concerned official filing section shall place the original order on record by next date of hearing i.e. on 17.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 17/20

PS: Daryaganj

Under Section:

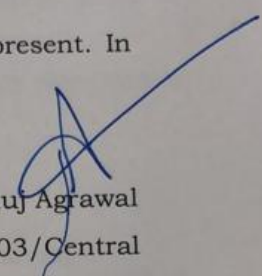
State vs Mohd. Nazim

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant.

On last date of hearing also none was present. In these circumstances, the application stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 87/18

PS: Gulabi Bagh

Under Section: 308/323/342/34 IPC

State vs Ajay @ Chelwa

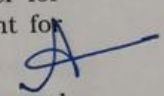
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Vinckle Goel, Ld. Counsel for applicant/accused.
Arguments on bail application heard.

The counsel is seeking regular bail on the ground that accused is no more required for investigation and the victim has already been discharged.

I have perused the reply of IO as well as judicial record. The two witnesses examined by prosecution have supported the version of State. Two more eye witnesses are yet to be examined. As per the counsel himself, accused is involved in four more other cases apart from present case. Therefore, in the facts and circumstances of the case, I am of the view that accused may threaten the eye witnesses or commit another offence if enlarged on bail. Therefore, I am not inclined to grant bail to accused/applicant. Hence, **present bail application of accused Ajay @ Chelwa is dismissed.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused. Copy of order be sent to jail superintendent for information.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 276/16

PS: I.P Estate

Under Section: 392/394/397/411 IPC & 25/54/59 Arms Act

State vs Irfan

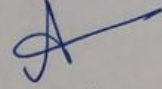
12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ayub Khan, Ld. Counsel for applicant/accused

Verification report received. Hence, bail bond of accused is accepted.

Accused be released from custody if not required in any other case. Copy of the order be sent to jail superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi/12.06.2020

NO: 81/13

PS: Kashmere Gate

Under Section: 365/395/412 IPC & 34 IPC

State vs Nitin Kashyap

Applicant Rahul Sharma

12.06.2020

Application received by way of transfer.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Rishi Kant, Ld. Counsel for applicant/accused

This is an application on behalf of accused Rahul Sharma for cancellation of NBW and grant of bail. However, perusal of judicial record reveals that accused was taken into custody pursuant to his non-appearance vide order dated 10.10.2019, therefore, the prayer of cancellation of NBW has become infructuous.

Heard. Considered.

The applicant/accused was previously on bail prior to 10.10.2019, however, thereafter, he absented himself from course of trial and thereafter, NBWs were issued against him and consequently he was taken into custody vide said order.

In the facts and circumstances of the case and considering the directions for decongestion of jail, **accused is admitted to bail on furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of jail superintendent subject to furnishing of correct address. Application stands disposed off accordingly.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused. Another copy be sent to concerned jail superintendent.

Anuj Agrawal

ASJ-03/Central

THC/Delhi/12.06.2020

FIR NO: 128/2003

PS: Sadar Bazar

Under Section: Not known

State vs Shahzad Akhtar

12.06.2020

Through Video Conferencing

Application has been received by way of transfer.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. R.P. Tyagi, Ld. Counsel for applicant.

By way of instant application, applicant wants directions to Jail Superintendent, Central Jail, Jaipur on the official e-mail ID as mentioned in the application.

Heard. Judicial record perused.

Applicant Shahzad Akhtar is on bail in this case. Accordingly, concerned Jail Superintendent, Central Jail, Jaipur be intimated by concerned official through all possible modes including e-mail, phone and fax that accused is on bail in this case. **Application stands disposed off accordingly.**

Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020

FIR NO: 95/18

PS: Bara Hindu Rao

Under Section: 376/354C/506 IPC

State vs Tarun Jain @ Tushar

12.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for the applicant.

Heard. Record perused.

Perusal of record reveals that matter was transferred to Central District by Ld. ASJ-09 (POCSO)/West vide order dated 02.06.2020 observing that matter pertains to Central District.

However, perusal of record reveals that vide order dated 27.09.2019, of Hon'ble High Court had transferred the trial of the present matter to West District.

It appears that the said order was not brought to the notice of Ld. ASJ by State and order dated 02.06.2020 was passed due to inadvertence. In these circumstances, the application is directed to be sent to the concerned court on duty today in West District immediately.

Anuj Agrawal

ASJ-03/Central

THC/Delhi

12.06.2020